

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2517/2013

(Arising out of impugned final judgment and order dated 27/11/2012
in CRLA No. 391/2005 passed by the High Court Of Judicature at
Allahabad)

RAM LAKHAN & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln.(s) for bail and directions and permission to file
additional documents and office report)

WITH SLP(Crl) No. 3666/2013

(With appln.(s) for bail and Office Report)

Date: 22/01/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. V. J. Francis,Adv.
Mr. Anupam Mishra,Adv.
Mr. Simanta Kumar,Adv.

For Respondent(s)

Mr. Gaurav Bhatia,Adv.
Mr. Adarsh Upadhyay,Adv.
Mr. Gaurav Srivastava,Adv.UPON hearing the counsel the Court made the following
O R D E R

Heard.

Registrar (Judicial) has submitted a report on 25th December,
2014, pursuant to our order dated 17th September, 2014. A copy of
the report shall be furnished to learned counsel for the parties
who shall have two weeks to respond to the same.

Signature Not Verified

Digitally signed by
Mahabir Singh
Date: 2015.01.24
10:57:25 IST
Reason:(MAHABIR SINGH)
COURT MASTER(VEENA KHERA)
COURT MASTER